

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/5503/2004 - EX[DB]

Date 25/02/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
MODERN TEXTILE-FINISHING MILLS
FATEHGARH CHURIAN ROAD, AMRITSAR
MODERN TEXTILE FINISHING MILLS

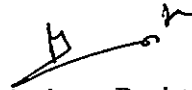
C.C.E. JALANDHAR

Appellant

Vs
Respondent

EX[DB] dated 20-2-09

I am directed to transmit herewith a certified copy of Final order No. 165/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JALANDHAR

(HQ AT CHANDIGARH) PLOT NO 19, SECTOR 17-C, CHANDIGARH

2. Adv. / Consult

MONE

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, LP.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – III

CENTRAL EXCISE APPEAL NO. 5503 OF 2004

[Arising out of Order-in-Original No. 96/CE/C.Levy JAL/04 dated 5.10.2004 passed by the Commissioner (Jalandhar Hq.), Central Excise, Chandigarh]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	N
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	ym

M/s. Modern Textile Finishing Mills

Appellant

Vs.

CCE, Jalandhar

Respondent

Appearance:

None for the appellant;

Shri Virender Kumar Chaudhary, D.R., for the Revenue,

Coram:

Hon'ble Mr. M. Veeraiyan, Member (Technical);

Hon'ble Mr. P.K. Das, Member (Judicial),

Date of hearing/decision: 20th February, 2009

FINAL ORDER NO. 165/09-EX dated _____

Per P.K. DAS:

None appeared on behalf of the appellant. Heard learned D.R. on behalf of the Revenue.

2. It appears from the record that nobody appeared on behalf of the appellant on earlier occasions too. It is seen that notice of hearing was returned back by the postal authorities. We find that the appellant has not even communicated change of address. In view of that, it appears that appellant is not interested to pursue their appeal. Accordingly, appeal is dismissed for non-prosecution.

(Dictated & pronounced in the Open Court.)

(M. VEERAIYAN)
MEMBER (TECHNICAL)

(P.K. DAS)
MEMBER (JUDICIAL)

RK